

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).13629/2024

(Arising out of impugned final judgment and order dated 01-05-2024 in WP(C) No.6076/2024 passed by the High Court Of Delhi At New Delhi)

AMARJEET GUPTA

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(IA No.137622/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 22-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Chandra Uday Singh, Sr. Adv.
Mr. Manoj Kumar Srivastava, AOR
Mr. Imran Ahmad, Amicus Curiae

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Having regard to the averments made in the writ petition and the argument raised before the High Court, indicating the purpose of PIL to espouse the cause of an individual, we are not inclined to entertain this Special Leave Petition. The question of law raised herein can be determined in some other appropriate proceedings.
2. Leaving the question of law open, this special leave petition is dismissed.
3. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR